

**PARLIAMENTARY AFFAIRS AND LEGISLATION SECRETARIAT**  
**NOTIFICATION**

**NO. DPAL 15 SHASANA 2023, BENGALURU, DATED: 27.07.2023**

ಭಾರತ ಸಂವಿಧಾನದ ಅನುಚ್ಛೇದ 348ರ ಖಂಡ (3)ರ ಅಡಿಯಲ್ಲಿ, ರಾಜ್ಯಪಾಲರಿಂದ ಅಧಿಕೃತಗೊಳಿಸಿದ ಕರ್ನಾಟಕ ಸಾರ್ವಜನಿಕ ಸಂಗ್ರಹಣೆಗಳಲ್ಲಿ ಪಾರದರ್ಶಕತೆ (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2023 (2023ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ: 23) ರ ಭಾಷಾಂತರವನ್ನು ಅಧಿಕೃತ ಆಂಗ್ಲ ಪಠ್ಯವೆಂದು ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದ ವಿಶೇಷ ಸಂಚಿಕೆಯಲ್ಲಿ (ಭಾಗ-IV) ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ,-

**KARNATAKA ACT NO. 23 OF 2023**

(First Published in the Karnataka Gazette Extra-ordinary on the 27<sup>th</sup> day of July 2023)

**THE KARNATAKA TRANSPARENCY IN PUBLIC PROCUREMENTS  
(AMENDMENT) ACT, 2023**

(Received the assent of the Governor on the 27<sup>th</sup> day of July, 2023)

An Act further to amend the Karnataka Transparency in Public Procurements Act, 1999.

Whereas it is expedient further to amend the Karnataka Transparency in Public Procurements Act, 1999 (Karnataka Act 29 of 2000) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Seventy fourth year of the Republic of India as follows:-

**1. Short title and commencement.-** (1) This Act may be called the Karnataka Transparency in Public Procurements (Amendment) Act, 2023.

(2) It shall be deemed to have come into force with effect from 29<sup>th</sup> day of March 2023.

**2. Amendment of section 6.-** In the Karnataka Transparency in Public Procurements Act, 1999 (Karnataka Act 29 of 2000), in section 6, in the first proviso, for the words and figures "Rs.50.00 Lakhs", the words and figures "Rs.1.00 crore", shall be substituted.

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**3. Repeal and savings.-** (1) The Karnataka Transparency in Public Procurements (Amendment) Ordinance, 2023 (Karnataka Ordinance 02 of 2023) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

The above translation of ಕರ್ನಾಟಕ ಸಾರ್ವಜನಿಕ ಸಂಗ್ರಹಣೆಗಳಲ್ಲಿ ಪಾರದರ್ಶಕತೆ (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2023 (2023 ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ: 23) be published in the official Gazette under clause (3) of Article 348 of the Constitution of India.

**THAAWARCHAND GEHLOT**  
**GOVERNOR OF KARNATAKA**

By Order and in the name of  
the Governor of Karnataka,

**G.SRIDHAR**  
Secretary to Government  
Department of Parliamentary  
Affairs and Legislation